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- (b) and (c) The main demands of the workers which lead to the strike were:—
  - (i) Departmentalisation of labour working at railway sidings at Calcutta, in the Pandua depot, in Jagannathghat group of depots in Calcutta, Central Warehousing Corporation/State Warehousing Corporation depots where labour has not yet been departmentalis-ed and in the three depots in Bihar *viz.* Jamshedpur, Gaya and Mokameh:
  - (ii) Re-employment of about 700 workers alleged to have been retrenched by the storing agents and abolition of storing agency system;
  - (iii) Introduction of monthly wages for departmentalised workers.
- (d) and (e). A negotiated settlement had been reached and the hunger strike was called off from the afternoon of 11th May, 1971.

## LOCK ox. i IN JAMSHEDPUR ENGINEERING Co.

\*431. DR. K. MATHEW KURIAN : SHRI SALIL KUMAR GAN GULY : SHRI SASANKASEKHAR SANYAL:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether the attention of the Government of India has been drawn to the lockout of the Jamshedpur Engineering and Manufacturing Company (Jemco). Jamshedpur;
- (b) if so. the reaction of Government thereto;
- (c) whether Government have taken any steps to lift the lock-out; and
  - (d) if not. the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND RE-HABILITATION/

VERMA); (a) to (d) The matter falls within the jurisdiction of the State Government who have intimated that the lock-out was lifted from May 20, 1971.

## भविष्य निधि प्रधिनियम में संशोधन

- \*432- श्री सूरज प्रसाद : वया श्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या सरकार भविष्य निधि अधि-नियम में संणोधन करने का विचार रखता है:
- (ख) यदि हों, तो प्रस्ताबित संक्षोधन के कब तक कर दिये जाने की संभावना हैं; और
- (ग) सरकारी कर्मचारियों को इसके क्या लाभ प्राप्त होंगे?

## ([AMENDMENT OF PROVIDENT FUND ACT

- \*432. SHRI SURAJ PRASAD: Will the Minister of LABOUR AND RE-HABILITATION/ TO THE PROPERTY OF T
- (a) whether Government propose to amend the Provident Fund Act;
- (b) if so, by when the proposed amendment is likely to be affected; and
- (c) what benefits will Government employees derive from it?]

श्रम और पुनर्वास मंत्रालय में उप मंत्री (श्री बालगीविन्द वर्मा) : (क) से (ग) अन्य बातों के साथ-साथ दंड सम्बन्धी उप-बन्धों को और कठोर बनाने के लिए कर्म-चारी भविष्य निधि और परिवार पेंशन निधि अधिनियम, 1952 में संशोधन करने के कुछ प्रस्ताव विचाराधीन हैं।

GOVIND VERMA) : (a) to (c) Certain proposals for amendment of

t[ ] English translation.